

ACT NO. II OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
4th March, 1937.)

An Act further to amend the Indian Naval Armament Act, 1923, for a certain purpose.

VII of 1923.

WHEREAS it is expedient further to amend the Indian Naval Armament Act, 1923, for the purpose of giving effect in British India to the Treaty for the Limitation of Naval Armament and for the Exchange of Information concerning Naval Construction signed in London on behalf of His Majesty on the twenty-fifth day of March, 1936; It is hereby enacted as follows :—

1. This Act may be called the Indian Naval Armament Short title.
(Amendment) Act, 1937.

VII of 1923.

2. In the preamble to the Indian Naval Armament Act, 1923 (hereinafter referred to as the said Act), for the words beginning "Treaty for the Limitation of Naval Armament signed at Washington" and ending "signed at London on behalf of His Majesty on the twenty-second day of April, 1930" the following shall be substituted, namely :—

Amendment of
preamble to
Act VII of
1923.

"Treaty for the Limitation of Naval Armament and for the Exchange of Information concerning Naval Construction signed in London on behalf of His Majesty on the twenty-fifth day of March, 1936".

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Indian Naval Armament (Amendment.) [ACT II OF 1937.]

Amendment of section 2, Act VII of 1923.

3. In section 2 of the said Act, for clause (c) the following clause shall be substituted, namely :—

“(c) ‘the Treaty’ means the Treaty for the Limitation of Naval Armament and for the Exchange of Information concerning Naval Construction signed in London on behalf of His Majesty on the twenty-fifth day of March, 1936.”

Amendment of section 4, Act VII of 1923.

4. To section 4 of the said Act the following sub-section shall be added, namely :—

“(3) Any person who, in pursuance of a licence granted under sub-section (1) before the commencement of the Indian Naval Armament (Amendment) Act, 1937, is engaged in building any vessel of war or in altering, arming or equipping any ship so as to adapt her for use as a vessel of war, or is about to despatch or deliver, or allow to be despatched or delivered, from any place within British India any ship which has been so built, altered, armed or equipped, either entirely or partly, within British India, shall, upon written demand, furnish to the Local Government such designs and particulars as may be required by the Local Government for the purpose of securing the observance of the obligations imposed by the Treaty.”

Amendment of section 5, Act VII of 1923.

5. In sub-section (1) of section 5 of the said Act, after the word and figure “section 3” the following shall be inserted, namely :—

“or fails to comply with the provisions of sub-section (3) of section 4”.

Omission of the Schedule to Act VII of 1923.

6. The Schedule to the said Act shall be omitted.